

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR SH. RAJIV KALRA

Civil Appeal No(s). 4994/2016

PRABHAKANT SHUKLA

Appellant(s)

VERSUS

RELIANCE COMMUNICATIONS LTD AND ORS.

Respondent(s)

Date : 30-01-2020 This appeal was called on for hearing today.

For Appellant(s)

Petitioner-in-person

For Respondent(s)

Ms. Neha Aggarwal, Adv.  
Mr. E. C. Agrawala, AORUPON hearing the counsel, the Court made the following  
O R D E R

Respondent No.1 has already filed counter affidavit.

Service of notice is complete qua respondent No.2 but no one has entered appearance on his behalf.

As per postal tracking report, notice issued to respondent No.3 could not be served and returned back undelivered. Hence, learned counsel for petitioners shall, within a period of two weeks, file fresh particulars of the said respondent and shall take requisite steps for the service of notice upon him.

List again on 31.3.2020.

RAJIV KALRA  
Registrar